

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

SERVICE TAX APPEAL NO. 87746 OF 2016

(Arising out of Order-In-Original No. PUN/EXCUS/001/PRCOM/090/15-16
dated 13.01.2016 passed by Principal Commissioner, CE.)

LOGIVEL SOLUTIONS

Gat No. 146/2, Chimbbaali Phata,
Pune, Nashik,
Highway Kurule chakan,
Pune-410 501.

.....Appellant

Vs.

COMMISSIONER SERVICE TAX –I, PUNE

F-Wing, 3rd Floor,
ICE House, 41/A,
Sasson Road,
Pune-411 001.

.....Respondent

Appearance:

None for the Appellant.

Shri Pathan Adeeb Daulatkhan, Deputy Commissioner, Authorized
Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 04.04.2024

Date of Decision: 04.04.2024

FINAL ORDER :- 85390/2024.

PER: BENCH

None for the Appellant.

2. Learned Authorized Representative is present. On perusal of orders passed by this Tribunal, it is noticed that on 09.08.2023 appellant sought adjournment and engaged a new counsel as its previous conducting counsel died in the recent past. Thereafter, the matter was listed for three times on 29.11.2023, 02.02.2024 and 20.02.2024 but none appeared. Today also no one represented the appellant nor any adjournment request is made on its behalf.

3. It seems that Appellant is no more interested to pursue its appeal further. We, therefore, dismiss the appeal for default and non-prosecution as per Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court.)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

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